

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT AND POVERTY ALLEVIATION
LOK SABHA**

UNSTARRED QUESTION NO:5396
ANSWERED ON:30.04.2002
RATEABLE VALUE OF PROPERTIES IN DELHI
ANITA ARYA

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

- (a): whether the Hon. Supreme Court has given its judgement to maintain parity in working out the Rateable Value of the properties (Residential/Commercial) in Delhi in regard to the properties of the same size, procured at the same period of time and at the same location;
- (b): if so, whether any violation of this directive has come to the notice of the Government;
- (c): if so, the details thereof; and
- (d): the action taken by the Government to bring parity in those disputed properties?

Answer

MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT & POVERTY ALLEVIATION (SHRI BAN DATTATREYA)

- (a)to(d): The information is being collected and will be laid on the Table of the Sabha.